162

में परेशान हैं, इसलिए इण्टरनेशनल कापी-रइट का जो कानून सब देशों पर लाग, होता है, वह हिन्दूस्तान और पाकिस्तान के बीच भी लागु होना चाहिए।

## REFERENCE TO THE RAID AT A HOUSE IN ALLAHABAD AND UNEARTHING OF IOOO LIVE BOMS

SHRIMATI RENUKA CHOWDHU BV (Andhra Pradesh): Sir, I want to draw the attention of the House to the Allahabad raid which yielded IOOO live bomb! Tbis was published in today's newspapers. This is a serious matter. This report has come up in different forms. Now, there. ,s a statement which says that the cit> superintendent of Police, Mr. V. R. PanU >&td that the Police were investigating it the explosives were being supplied to anti-sociai and antiational elements. I don't think it is some thing which you have to debate about whether the bombs are foi anti-national and anti-sociai elements. Il il is in national interest, then these bombs, cannot be in the hands of private people, the very fact that IOOO live bombs werfc allowed to accumulate in one concentrated' area indicates that they were for antinational and anti-sociai elements. What kind of people were involved in it? Is mere any Movement behind it? Wherefrom were they getting materials like this? Js this an indication of another terrorist attack? Has our intelligence been put in lull torce to collect information regarding this? Is the Central Government planning to alert the State Government as a ■national driv<sub>e</sub> so that all of us can con'ribute constructively in preventing sucfe things from happening. While I do congratulate the Police for unearthmg sucn things, I think there should not be any speculation whether they are being supplied to anti-national and antisociai elements. Wombs like these cannot be in private hands. So, I urge upon the Governm-nt to take expeditious action and give a national call so that all the States involved come together on a common r>!atform and work out a common strategy to unearth such anti-national and 1916 RS-6.

anti-sociai activities and take a suitable action against it. Thank you, Sir.

## REFERENCE TO THE WORKING CONDITIONS AT AIMS

SHRI KRISHNA KUMAR BIRLA (Rajasthan): It  $i_s$  unfortunate that working conditions and the attitude of the doctors in the Government hospitals in Delhi continue to  $b_e$  appalling. The recent death of 60-year old Mrs. Sood at the AIIMS is a case in point. It has been alleged that the patient had to shuttle between the OPD and Emergency due to Ae callous attitude of some of the doctors.

On 23rd April, 1986, when Mrs. Sood tvac taken to the AIIMS, her case was r&-ferred to OPD by the Emergency. She Was obliged to wait in a long queue at die OPD although she could barely stand. When after repeated requests her case wa» referred to a doctor 'for examination ana opinion, the doctor without even examining her wrote on the card 'no hed- come on Tuesday' which was three days later. On Mrs. Sood's pleading, a bed was ultimately arranged in the Emergency. Ward by a doctor. But in spite of being in a serious conditions, Mrs. Sood was treated with a callousness unwarthy of tht medical profession. Finally, while sh6 was being taken in a wheel chair she collapsed and it was only after her death tha doctors started attending on her

In yet another case when the Directoi of Delhi Zoo, bitten by a Cobra, wai taken to the AIIMS recently, scant attention is reported to have been paid to him. In the case of snake bites, timely treatment is of great importance. Tn this case, atfei Jilly-dallying with treatment for over 45 /ong minutes the Director was informed ft at anti-snabs venom could not be administered as the hopsital had none. The Director was then removed to Safdarjang. Hospital where he reached just in time. Anything could have happened within those 45 minutes at AIIMS when he was battling with death.